

(a) whether Over-seas Indians of Dawoodi Bohra community from Tanzania have written to him regarding anti-social activities of Bohra Priest who is an Indian citizen;

(b) if so, whether Government have inquired into the matter and ascertained facts; if so, the facts thereof; and

(c) the opinion expressed by the Indian High Commission at Dar-es-Salaam in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) We received a few letters from members of the Bohra community from Dar-es-Salaam, Tanzania containing allegations of collection by the High Priest of money and its transfer abroad through unofficial means and of harassment of the minority.

(b) and (c). Yes. From information available with us, we have no reason to believe that the allegations contained in the letter had been substantiated.

#### Punishment to food adulterators

5271. SHRI SAMAR MUKHERJEE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of food adulterators 'life imprisoned' so far; and

(b) the nature and number of highest punishment given to the food adulterators; State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

#### Technical aid to Vietnam

5272. SHRI SAMAR MUKHERJEE : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he had talks with the Foreign Minister of Vietnam, Mr. Nguyen Duy Trinh, on 12th April, 1977 regarding the technical aid to Vietnam; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and

(b). During the visit of the Vietnamese Foreign Minister, Mr. Nguyen Duy Trinh in April, 1977, our Foreign Minister had useful discussions on various matters of bilateral interest which included discussions on areas where both sides could benefit from exchange of technical know-how. Details are being worked out between the two governments.

#### Residential quarters for P&T employees in Bihar

5273. SHRI SUKHDEO PRASAD VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether residential quarters for P&T Employees in the State of Bihar are far inadequate to meet the demand of the employees; and

(b) if so, the steps Government propose to take in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA): (a) and (b). The facility of residential quarters for the P&T employees in Bihar is in tune with that available elsewhere in the country. As on 31-3-1977 there were 2444 residential quarters in Bihar against a total departmental staff strength of 25,088.

Within the overall resources allotted for the purpose, construction of additional staff quarters is being taken up in Bihar also. 66 quarters are under construction, and another 266 have recently been sanctioned for construction.

#### Mining Cess Fund

5274. SHRI GOVINDA MUNDA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a Mining Cess Fund for development of mining areas is regularly maintained;

(b) if so, whether there is any proposal to construct a 50-bed hospital for mining labourers in Joda Iron Ore Mines in Keonjagarh, Orissa; and

(c) if so, estimated cost thereof and the progress achieved so far?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No cess is collected by the Ministry of Labour for development of mining areas. How-

ever Iron Ore Mines Labour Welfare Fund has been constituted to supplement the efforts of the State Governments and the Employers in promoting the welfare of labour employed in the iron ore mines and their dependents. This Fund is financed by a levy of a cess @25p. per tonne on all iron ore consumed by steel plants or exported from the country.

(b) The construction work of the hospital is already in an advanced stage.

(c) The estimated cost is about Rs. 51.85 lakhs for the establishment of the Hospital Complex. The construction of the Hospital being undertaken by State P.W.D. is well in hand and is progressing satisfactorily.

### बंगला देश और पाकिस्तान से आये शरणार्थियों का पुनर्वास

5275. श्री ओम प्रकाश त्यागी : क्या बिदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1971 के भारत पाक युद्ध के परिणामस्वरूप कितने शरणार्थी पाकिस्तान एवं बंगला देश से भारत में आये :

(ख) उनमें से कितने शरणार्थी अपने अपने देश लौट गये ;

(ग) शेष शरणार्थियों के बारे में सरकार की नीति क्या है ;

(घ) क्या उन्हें भारतीय नागरिकता देकर यहीं बसाया जायेगा अथवा वापस भेजा जायेगा ; और

(ङ) इन शरणार्थियों ने अपने-अपने देश को वापस न जाने के क्या कारण बताये हैं ?

संसदीय कार्य तथा भ्रम मंत्री (श्री रवीन्द्र बर्मा) : (क) सरकार को किसी भी ऐसे व्यक्ति की जानकारी नहीं है जो दिसम्बर, 1971 की लड़ाई के बाद शरणार्थी के रूप में बंगलादेश से भारत आया हो। पाकिस्तान से जो शरणार्थी भारत आए उनकी संख्या 74,753 थी।

(ख) राज्य सरकारों से प्राप्त रिपोर्टों के अनुसार पाकिस्तान से आए 53,117 शरणार्थी अभी भी भारत में रह रहे हैं। ऐसा अनुमान लगाया गया है कि 21,000 के लगभग शरणार्थी पाकिस्तान लौट चुके हैं।

(ग) से (ङ). ये शरणार्थी पाकिस्तान के नागरिक हैं। भारत सरकार ऐसी परिस्थितियां पैदा करेगी जिससे कि ये लोग सुरक्षा तथा सम्मान के साथ पाकिस्तान में अपने घरों को लौट सकें। जिन 5000 व्यक्तियों ने पाकिस्तान लौटने की इच्छा प्रकट की थी उनके नाम पहले पाकिस्तानी सरकार को भेजे गए थे लेकिन उधर से अभी तक कोई ठोस जवाब नहीं आया है।

### Indo-Pakistan meet

5276. SHRI C. K. CHANDRAPAN : SHRIMATI MRINAL GORE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have tried to meet Pakistan leaders in order to strengthen freindship between the two countries; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) and (b). There is no proposal at present for any such meeting of leaders of the two countries. The two governments do, however, keep in touch with each other on various matters in an endeavour to foster normal relations between the two countries.

### Refugee Properties Declared as enemy property by Bangladesh Government

5277. SHRI SAMAR GUHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether properties of the migrants from former East Pakistan have been declared as enemy properties by the Bangladesh Government ;